

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 77 of 2014

Dated: 21st April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Hooghly Chamber of Commerce & Industry Appellant(s)

Versus

H.P.State Electricity Board Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr.Anand K.Ganesan

Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. Sakya Singha Chaudhuri for R.2

Mr. Pratik Dhar

Mr. C.K. Rai for R.1

ORDER

The learned counsel for the Appellant is directed to serve the copy of the Appeal paper book on the Respondents.

Mr. Sakya Singha Chaudary, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2.

The learned counsel for the Respondent No.1 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 22.05.2014 after serving copy on the other side.

Post the matter on **23.05.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson